

MINUTES OF THE MEETING No. 34/09 dated 19.11.2008 UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.

The 34/09 meeting of Advance Licensing Committee was dated 19.11.2008 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

Case No M-317 NC No.34/09 Dated 19.11.08	M/s. Global Calcium (P) Ltd, Bangalore F.No.01/82/50/295 /AM02/DES-IV RLA F.No.07/21/40/207/AM02 Lic.No.0710010377 dated 26/9/2001
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as per Central Excise Data issued by Superintendent Central Excise, Hosur as under:-

Export Item	Qty.	Import Item	Qty.
Calcium Lactate Gluconate	1 Kg	1. Glucono Delta Lactone 2. Lactic Acid 3. Calcium Carbonate	0.680 Kg 0.378 Kg 0.378 Kg

Other items mentioned in the minutes of the Meeting No.50/08 dated 19/3/08 Case no.M-671 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-318 NC No.34/09 Dated 19.11.08	M/s. Monomer Chemicals Inds. (P) Ltd, F.No.01/83/50/222 /AM07/DES-IV RLA F.No.03/95/40/1241/AM08 Lic.No.0310465215 dated 17/3/2008
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The Committee considered the case as per agenda. The Committee considered the request of the firm and decided to amend the description of export item No.1 and import item No.8 mentioned in the minutes of the M.No.13/83 ALC 1/2008 dated 25/6/2008 in Case No.50/9/83 ALC-I /2008, as under:-

Item of export in S.No.1 of the minutes is amended as :-

VAT YELLOW 2 MD(N)

S.No.1 of item of inputs in respect of export product VAT RED 14 MD(N) at S.No.8 of the minutes is amended as:-

VAT Red 14 CDP Crude

Other items mentioned in the minutes of M.No.13/83 ALC 1/2008 dated 25/6/2008 in Case No.50/9/83 ALC-I /2008 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-319 NC No.34/09 Dated 19.11.08	M/s. VVF Ltd, Mumbai F.No.01/83/162/672 /AM09/DES-IV RLA F.No03/95/40/569/AM09
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/73/2007/Ch.II dated 8.11.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Split Fatty Acid C8- C 18	1 MT	Crude Palm Kernel Oil FFA 5% Max (As Lauaric), I.V. 20 Max, M&I 0.5% Max	1.03 MT

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.

Case No M-320 NC No.34/09 Dated 19.11.08	M/s. Sriram Compound (P) Ltd, N. Delhi F.No.01/83/50/511 /AM08/DES-IV RLA F.No05/24/40/193/AM08 Lic.No.0510244786 dated 12/6/2008
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The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 19.11.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Surface Coating (Solid resin content 50+/-2%)	25000 Kg	1. Epoxide Resin (Solid Resin content 59-61%)	16550 kg.
		2. Phenolic Resin (content 35-55%)	5250 Kg
		3. Solvents, namely Naptha 150/Solvent C-9/Butyl Cellosolve	1825 Kg
		4. Waxes (PE & PTFE Type)	2625 Kg

The above norms are fixed in supersession of NC Meeting No.5/09 dated 30/4/2008 Case No.A-35..

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-321 NC No.34/09 Dated 19.11.08	M/s. Esteem Inds., (P) Ltd, Goa F.No.01/83/50/1180 /AM08/DES-IV RLA F.No.17/24/40/56/AM08 Lic.No.1710001759 dated 12/9/2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Ch. Div.). Accordingly the case may be re-listed on 17.12.2008

Case No M-321 NC No.34/09 Dated 19.11.08	M/s. Esteem Inds., (P) Ltd, Goa F.No.01/83/50/1488 /AM08/DES-IV RLA F.No.17/24/40/77/AM08 Lic.No.1710001797 dated 1/11/2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Ch. Div.). Accordingly the case may be re-listed on 17.12.2008

Case No M-323 NC No.34/09 Dated 19.11.08	M/s. Esteem Inds., (P) Ltd, Goa F.No.01/83/50/1619 /AM08/DES-IV RLA F.No.17/24/40/87/AM08 Lic.No.1710001824 dated 27/11/2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Ch. Div.). Accordingly the case may be re-listed on 17.12.2008

Case No M-324 NC No.34/09 Dated 19.11.08	M/s. Esteem Inds., (P) Ltd, Goa F.No.01/83/50/1780 /AM08/DES-IV RLA F.No.17/24/40/121/AM08 Lic.No.1710001875 dated 31/12/2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Ch. Div.). Accordingly the case may be re-listed on 17.12.2008

Case No M-325 NC No.34/09 Dated 19.11.08	M/s. J.S. Chemicals Ltd, Ankleshwar F.No.01/83/50/1005 /AM08/DES-IV RLA F.No.52/24/40/0009/AM08 Lic.No.5210021985 dated 21/8/2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/60/2008/Ch.III dated 29.9.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
3-(2-Amino-4-Methyl Phenoxy) Propane-1-Sulfonilc Acid	1 Kg	1. 2-Amino –P-Cresol 2. Acetic Anhydride 3. 1,3 Propane Sultone 4. Caustic Soda Flakes 5. Butanol	0.743 Kg 0.628 Kg 0.710 Kg 0.400 Kg 2.250 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-326 NC No.34/09 Dated 19.11.08	M/s. VIC Industries. Goa F.No.01/83/50/616 /AM08/DES-IV RLA F.No.17/24/40/36/AM08 Lic.No.1710001683 dated 28/6/2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Ch. Div.). Accordingly the case may be re-listed on 17.12.2008.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 34/83-ALC1/2008 **MEETING DATE** : 19.11.2008

1	Case No.:1/2/82-ALC1/2006	Party Name:MAILAM INDIA LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/82/050/01363/AM06/	RLA File :25/80/040/00036/AM06/	Lic.No/Date:2510001581 13.02.2006	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from the firm/RLA. Reminder issued on 6.10.08 by this office. Accordingly the case may be re-listed on 17.12.2008.			

2	Case No.:24/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00134/AM09/	RLA File :08/24/040/00271/AM06/	Lic.No/Date:0810054697 09.03.2006	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from the firm/RLA. Reminder issued on 13.10.08 & 7/11/08 by this office. Accordingly the case may be re-listed on 17.12.2008.			

3	Case No.:25/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00135/AM09/	RLA File :08/24/040/00272/AM06/	Lic.No/Date:0810054698 09.03.2006	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from the firm/RLA. Reminder issued on 13.10.08 & 7/11/08 by this office. Accordingly the case may be re-listed on 17.12.2008.			

4	Case No.:26/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00136/AM09/	RLA File :08/24/040/00031/AM07/	Lic.No/Date:0810055959 28.04.2006	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from the firm/RLA. Reminder issued on 13.10.08 & 7/11/08 by this office. Accordingly the case may be re-listed on 17.12.2008.			

5

Case No.: 27/6/83-ALC1/2008	Party Name:ALFA ICA (INDIA) LTD.,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Approved
HQ File :01/83/050/00137/AM09/	RLA File :08/24/040/00043/AM07/	Lic.No/Date:0810056172 05.05.2006	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/27/2005/PC.II dated 18.1.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Single Side Decorative Laminates Claded with Aluminium Foil (Thickness 1.00 MM, Weight 1.68 Kg +/-2.5% per Sq. Mtr.)	1 Sq. Mtr.	1. Aluminium Foil (Thickness 100 Micron) 2. Kraft Paper 3. Phenol	0.326 kg. 0.739 Kg 0.328 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

6	Case No.:1/23/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00960/AM07/	RLA File :32/24/040/00062/AM07/	Lic.No/Date:3210034300 30.11.2006	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn			

mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 17.12.2008

7	Case No.:16/47/81-ALC2/2006	Party Name:STALWART CREATIONS	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/81/050/00802/AM07/	RLA File :05/24/040/00870/AM07/	Lic.No/Date:0510197917 16.01.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 17.12.2008			

8	Case No.:837/21/82-ALC4/2007	Party Name:EMAMI LIMITED,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/82/050/01653/AM07/	RLA File :02/24/040/00329/AM07/	Lic.No/Date:0210098311 20.02.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from the firm/RLA. Reminder issued on 13.10.08 & 7/11/08 by this office. Accordingly the case may be re-listed on 17.12.2008.			

9	Case No.:968/21/82-ALC4/2007	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/82/050/01834/AM07/	RLA File :03/94/040/00965/AM07/	Lic.No/Date:0310423828 21.03.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 18.11.08 by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 17.12.2008.			

10	Case No.:12/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00278/AM08/	RLA File :34/24/040/00018/AM08/	Lic.No/Date:3410018757 09.05.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. Of Fertilizer. Accordingly the case may be re-listed on 17.12.2008..			

11	Case No.:75/3/83-ALC1/2008	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Approved
	HQ File :01/83/050/00081/AM09/	RLA File :08/24/040/00120/AM08/	Lic.No/Date:0810066352 03.08.2007	Defer Date:
	Decision : The Committee considered of the case and found that the case has already been approved by ALC in M.No.45/07 dated			

12	Case No.: 47/25/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/01072/AM08/	RLA File :03/95/040/00491/AM08/	Lic.No/Date:0310441008 28.08.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 17.12.2008			

13	Case No.: 40/28/80-ALC2/2007	Party Name:FINOTEX FIBRECAST,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/80/050/00440/AM08/	RLA File :31/24/040/00197/AM08/	Lic.No/Date:3110030771 14.09.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.12.2008			

14	Case No.: 41/28/80-ALC2/2007	Party Name:FINOTEX FIBRECAST,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/80/050/00441/AM08/	RLA File :31/24/040/00198/AM08/	Lic.No/Date:3110030772 14.09.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 17.12.2008			

15	Case No.: 36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PI Division . Accordingly the case may be re-listed on 17.12.2008			

16	Case No.: 36/29/83-ALC1/2007	Party Name:PRATIK PANELS LTD.,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/01301/AM08/	RLA File :03/95/040/00659/AM08/	Lic.No/Date:0310445369 05.10.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn			

mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 17.12.2008

17	Case No.: 168/46/83-ALC1/2007	Party Name:MULCHAND M. ZAVERI	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 17.12.2008			

18	Case No.: 101/29/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/01366/AM08/	RLA File :03/94/040/00714/AM08/	Lic.No/Date:0310446342 15.10.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 17.12.2008			

19	Case No.: 40/30/83-ALC1/2007	Party Name:L'OREAL INDIA PVT. LTD.,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Approved
	HQ File :01/83/050/01409/AM08/	RLA File :31/24/040/00245/AM08/	Lic.No/Date:3110031263 23.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of the DIPP stated that the firm vide their letter dated 7/8/08 has requested for import of packing material only. The Committee has decided to approve the case allowing packing material as per packing policy on net to net basis. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.: 43/32/83-ALC1/2007	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/01465/AM08/	RLA File :03/94/040/00267/AM08/	Lic.No/Date:0310448008 26.10.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 17.12.2008.			

	Case No.: 8/33/83-ALC1/2007	Party Name:PARAM WOOD MOULDING PVT.	Meet No/Date:34/83-ALC1/2008	Status: Case
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21		LTD.	19.11.2008	Deferred
	HQ File :01/83/050/01537/AM08/	RLA File :03/95/040/00759/AM08/	Lic.No/Date:0310449696 07.11.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from the firm/RLA to the reminder dated 12/7/2008, 27/8/08 & 1/10/08 issued by this office. Accordingly the case may be re-listed on 17.12.2008.			

22	Case No.:4/39/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/01583/AM08/	RLA File :03/95/040/00741/AM08/	Lic.No/Date:0310450752 20.11.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 27.10.08 by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 17.12.2008.			

23	Case No.:20/39/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/01599/AM08/	RLA File :03/94/040/00877/AM08/	Lic.No/Date:0310451206 22.11.2007	Defer Date:17.12.2008
	Decision :The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 19.11.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Chemical name of export product 2. Chemical name of each import item 3. Details of manufacturer process with chemical equation & molecular formula, & molecular weight 4. Yield obtained in each step 5. Chemical norms of each intermediate form 6. Material balance Accordingly the case may be re-listed on 17.12.2008.			

24	Case No.:76/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/01655/AM08/	RLA File :17/24/040/00106/AM08/	Lic.No/Date:1710001848 30.11.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received on 4/11/2008 and			

decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.12.2008.

25	Case No.: 72/14/83-ALC1/2008	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00442/AM09/	RLA File :05/24/040/00690/AM08/	Lic.No/Date:0510213035 05.12.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 17.12.2008			

26	Case No.: 15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.12.2008			

27	Case No.: 34/51/83-ALC1/2007	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/02068/AM08/	RLA File :05/24/040/00703/AM08/	Lic.No/Date:0510213513 13.12.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda. The representative Deptt. of Fertilizers present in the meeting and on the basis of written comments dt. 21.10.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. You have indicated the weight of Aramid Fibre Reinforced Plastic Rod as 250 gms per Kilometer. The net weight of different constituents in one Kilometer may be furnished. 2. In the earlier advance license applications you have applied for the import of Aramid Yarn as 0.2 Kg per Kilometer. Now the quantity applied is 0.210 Kg per Kilometer. Reasons for the same may be furnished. 3. Details manufacturing process alongwith technical justification for wastages at each stage of manufacturing process and also on each of the raw materials may be furnished. 4. Details of production of export product under reference and corresponding consumption of all the raw materials (both imported and indigenous) during the last three years duly certified by CA may be furnished. If the production has not commenced in the past, details from commencement of production may be furnished duly certified by CA. Accordingly the case may be re-listed on 17.12.2008.			

	Case No.: 22/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
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28	HQ File :01/83/050/00553/AM09/	RLA File :03/95/040/00824/AM08/	Lic.No/Date:0310457001 08.01.2008	Defer Date:17.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008				

29	Case No.:44/18/83-ALC1/2008	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00575/AM09/	RLA File :03/94/040/01025/AM08/	Lic.No/Date:0310459445 29.01.2008	Defer Date:17.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Pc.Div.). Accordingly the case may be re-listed on 17.12.2008				

30	Case No.:27/14/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00397/AM09/	RLA File :03/94/040/01074/AM08/	Lic.No/Date:0310459531 30.01.2008	Defer Date:17.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.12.2008				

31	Case No.:12/11/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00282/AM09/	RLA File :03/94/040/01128/AM08/	Lic.No/Date:0310460669 12.02.2008	Defer Date:17.12.2008
Decision :The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 19.11.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Chemical name of export product 2. Chemical name of each import item 3. Details of manufacturer process with chemical equation & molecular formula, & molecular weight 4. Yield obtained in each step 5. Chemical norms of each intermediate form 6. Material balance Accordingly the case may be re-listed on 17.12.2008.				

32	Case No.: 26/14/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00396/AM09/	RLA File :03/94/040/01155/AM08/	Lic.No/Date:0310461119 14.02.2008	Defer Date:17.12.2008
	Decision :The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 19.11.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Chemical name of export product 2. Chemical name of each import item 3. Details of manufacturer process with chemical equation & molecular formula, & molecular weight 4. Yield obtained in each step 5. Chemical norms of each intermediate form 6. Material balance Accordingly the case may be re-listed on 17.12.2008.			

33

Case No.:28/14/83-ALC1/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Approved
HQ File :01/83/050/00398/AM09/	RLA File :03/94/040/01148/AM08/	Lic.No/Date:0310461128 14.02.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/71/2008/PC.II dated 29.9.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Alkyl Phenolic Resin (DAP 1003)	1 Kg	1. Para Octyl Phenol	0.990 Kg
		2. Toluene	0.200 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

34	Case No.: 6/14/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00376/AM09/	RLA File :03/95/040/01114/AM08/	Lic.No/Date:0310461635 19.02.2008	Defer Date:17.12.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008

35	Case No.:53/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/02127/AM08/	RLA File :03/95/040/00830/AM08/	Lic.No/Date:0310462811 27.02.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.12.2008			

36	Case No.:3/8/83-ALC1/2008	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00171/AM09/	RLA File :02/24/040/00311/AM08/	Lic.No/Date:0210109810 04.03.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 17.12.2008			

37	Case No.:20/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00551/AM09/	RLA File :03/94/040/01335/AM08/	Lic.No/Date:0310466225 26.03.2008	Defer Date:17.12.2008
	Decision :The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 19.11.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Chemical name of export product 2. Chemical name of each import item 3. Details of manufacturer process with chemical equation & molecular formula, & molecular weight 4. Yield obtained in each step 5. Chemical norms of each intermediate form 6. Material balance Accordingly the case may be re-listed on 17.12.2008.			

	Case No.:59/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
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38	HQ File :01/83/050/00329/AM09/	RLA File :31/24/040/00009/AM09/	Lic.No/Date:3110033506 15.04.2008	Defer Date:17.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.12.2008				

39	Case No.:52/14/83-ALC1/2008	Party Name:INSPIRATION	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00422/AM09/	RLA File :05/24/040/00012/AM09/	Lic.No/Date:0510219462 21.04.2008	Defer Date:17.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 17.12.2008				

40	Case No.:18/6/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00128/AM09/	RLA File :08/24/040/00019/AM09/	Lic.No/Date:0810071461 24.04.2008	Defer Date:17.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application from RLA/firm. Letter issued on 1/8/2008 . Accordingly the case may be re-listed on 17.12.2008				

41	Case No.:19/6/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00129/AM09/	RLA File :08/24/040/00023/AM09/	Lic.No/Date:0810071463 24.04.2008	Defer Date:17.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application from RLA/firm. Letter issued on 1/8/2008. Accordingly the case may be re-listed on 17.12.2008				

42	Case No.:59/14/83-ALC1/2008	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00429/AM09/	RLA File :05/24/040/00063/AM09/	Lic.No/Date:0510220034 02.05.2008	Defer Date:17.12.2008
Decision : The Committee considered the case as per agenda and defer the case for four weeks for want of reply to the D/L dated 12/11/2008 from the firm. Accordingly the case may be re-listed on 17.12.2008.				

	Case No.:30/14/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00400/AM09/	RLA File :10/24/040/00011/AM09/	Lic.No/Date:1010029504	Defer

43			12.05.2008	Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 17.12.2008			

44	Case No.: 67/18/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00598/AM09/	RLA File :10/24/040/00005/AM09/	Lic.No/Date:1010029502 12.05.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.12.2008			

45	Case No.: 59/18/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00590/AM09/	RLA File :10/24/040/00215/AM08/	Lic.No/Date:1010029512 14.05.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.12.2008			

46	Case No.: 50/11/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00320/AM09/	RLA File :02/24/040/00037/AM09/	Lic.No/Date:0210112482 15.05.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and noted that DBT vide O.M.No.BT/IL/05/286/2008 PID dated 23/9/2008 wants certain information from the firm. Firm has replied vide letter dated 7/11/2008 and sent to DBT for comments thereon. The Committee decided to defer consideration of the case for four weeks for wants of comments from the DBT. Accordingly the case may be re-listed on 17.12.2008			

47	Case No.: 61/14/83-ALC1/2008	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00431/AM09/	RLA File :03/94/040/00071/AM09/	Lic.No/Date:0310471515 16.05.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.12.2008			

	Case No.: 27/18/83-ALC1/2008	Party Name:PUBLICITY PRINTERS	Meet No/Date:34/83-ALC1/2008	Status: Case
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48			19.11.2008	Deferred
	HQ File :01/83/050/00558/AM09/	RLA File :03/95/040/00146/AM09/	Lic.No/Date:0310471623 19.05.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 19.11.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Past production/consumption data certified by Central Excise for the item of export 2. The data should be provided for the last 2 years, year-wise. Accordingly the case may be re-listed on 17.12.2008.			

49	Case No.:43/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00413/AM09/	RLA File :03/94/040/00065/AM09/	Lic.No/Date:0310471590 19.05.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from PI Division and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 17.12.2008.			

50	Case No.:47/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00417/AM09/	RLA File :03/94/040/00064/AM09/	Lic.No/Date:0310471586 19.05.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from PI Division and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 17.12.2008.			

51	Case No.:5/12/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00346/AM09/	RLA File :02/24/040/00029/AM09/	Lic.No/Date:0210112600 21.05.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.12.2008			

52	Case No.:23/18/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00554/AM09/	RLA File :03/95/040/00010/AM09/	Lic.No/Date:0310471831 22.05.2008	Defer Date:17.12.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.12.2008

53	Case No.: 41/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00411/AM09/	RLA File :05/24/040/00021/AM09/	Lic.No/Date:0510220941 26.05.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 22.9.08 by this office. Accordingly the case may be re-listed on 17.12.2008.			

54	Case No.: 66/14/83-ALC1/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Approved
	HQ File :01/83/050/00436/AM09/	RLA File :03/94/040/01260/AM08/	Lic.No/Date:0310472200 27.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/71/2008/PC.II dated 29.9.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Alkyl Phenolic Resin (DAP 1003)	1 Kg	1. Para Octyl Phenol 2. Toluene	0.990 Kg 0.200 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

55	Case No.: 24/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00555/AM09/	RLA File :03/95/040/00093/AM09/	Lic.No/Date:0310472161 27.05.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.)..Accordingly the case may be re-listed on 17.12.2008..			

56	Case No.: 48/14/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00418/AM09/	RLA File :03/94/040/00108/AM09/	Lic.No/Date:0310472205 28.05.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 17.12.2008..

57	Case No.: 32/18/83-ALC1/2008	Party Name:MICRO INKS LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00563/AM09/	RLA File :03/95/040/00186/AM09/	Lic.No/Date:0310472486 29.05.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 17.12.2008.			

58	Case No.: 33/18/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00564/AM09/	RLA File :03/95/040/00208/AM09/	Lic.No/Date:0310472952 03.06.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 17.12.2008			

59	Case No.: 64/18/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00595/AM09/	RLA File :10/24/040/00012/AM09/	Lic.No/Date:1010029682 03.06.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 17.12.2008			

60	Case No.: 29/18/83-ALC1/2008	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00560/AM09/	RLA File :03/95/040/00177/AM09/	Lic.No/Date:0310473242 05.06.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 17.12.2008			

	Case No.: 3/12/83-ALC1/2008	Party Name:BLS POLYMERS LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00344/AM09/	RLA File :05/24/040/00137/AM09/	Lic.No/Date:0510221660	Defer

61			06.06.2008	Date:17.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.12.2008				

62	Case No.:28/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00559/AM09/	RLA File :03/95/040/00117/AM09/	Lic.No/Date:0310473620 09.06.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008			

63	Case No.:31/18/83-ALC1/2008	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Approved
	HQ File :01/83/050/00562/AM09/	RLA File :03/95/040/00196/AM09/	Lic.No/Date:0310473615 09.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/43/2007/Ch.II dated 6.11.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Potassium Phosphite (29% w/w of Phosphorus Acid)	1 kg.	1. Phosphorus Acid OR Yellow Phosphorus	0.290 kg. 0.143 kg.
			2. Potassium Hydroxide	0.272 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

64	Case No.:25/18/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Approved
	HQ File :01/83/050/00556/AM09/	RLA File :03/95/040/00139/AM09/	Lic.No/Date:0310474024 10.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/51/2008/Ch.II dated 10.11.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Hydrofluoric Acid 45%	1 kg.	1. Fluorspar (Acid Grade)	0.924 kg.

		2. Sulphur	0.390 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

65	Case No.:30/18/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Approved
	HQ File :01/83/050/00561/AM09/	RLA File :03/95/040/00140/AM09/	Lic.No/Date:0310474033 10.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/51/2008/Ch.II dated 10.11.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Hydrofluoric Acid 70%	1 kg.	1. Fluorspar (Acid Grade)	1.437 kg.
			2. Sulphur	0.605 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

66	Case No.:3/14/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Approved
	HQ File :01/83/050/00373/AM09/	RLA File :03/95/040/00218/AM09/	Lic.No/Date:0310474699 13.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/51/2008/Ch.II dated 10.11.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Hydrofluoric Acid 55%	1 kg.	1. Fluorspar (Acid Grade)	1.129 kg.
			2. Sulphur	0.475 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

67	Case No.: 74/14/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00444/AM09/	RLA File :05/24/040/00410/AM08/	Lic.No/Date:0510222309 18.06.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 24.10.08 by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 17.12.2008.			

68	Case No.: 76/14/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Approved
	HQ File :01/83/050/00446/AM09/	RLA File :10/24/040/00025/AM09/	Lic.No/Date:1010029850 18.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments No.MD/FNP/04/08/6769 dated 3/11/2008 offered by him the Committee decided to approve this case as under:-			
	Export Item	Qty.	Import Item	Qty
	1) Black Pepper Oleoresin	1326 Kg	Light Black Pepper (Light Berries)	10000.00 Kg
	2) Black Pepper Oil	133 Kg		
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

69	Case No.: 85/14/83-ALC1/2008	Party Name:UNI KLINGER LIMITED,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00455/AM09/	RLA File :31/24/040/00080/AM09/	Lic.No/Date:3110034076 18.06.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 12.11.2008 from the firm. Accordingly the case may be re-listed on 17.11.2008..			

70	Case No.: 90/14/83-ALC1/2008	Party Name:GUJARAT CORK & RUBBER PVT LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00460/AM09/	RLA File :52/24/040/00006/AM09/	Lic.No/Date:5210023763 19.06.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received on 25/11/2008 and decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.12.2008.			

71	Case No.: 93/14/83-ALC1/2008	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00463/AM09/	RLA File :03/95/040/00264/AM09/	Lic.No/Date:0310475544 19.06.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 14.9.2008 from the firm. Accordingly the case may be re-listed on 17.11.2008..			

72	Case No.: 20/13/83-ALC1/2008	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00466/AM09/	RLA File :04/24/040/00210/AM08/	Lic.No/Date:0410096648 20.06.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 19.11.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Technical specification and grain size of each import item with catalogue. 2. Net content of each of import item in each export product separately. 3. Wastage at each stage of manufacturing and justification 10% wastage. Accordingly the case may be re-listed on 17.12.2008.			

73	Case No.: 22/13/83-ALC1/2008	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00468/AM09/	RLA File :04/24/040/00154/AM08/	Lic.No/Date:0410096650 20.06.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 19.11.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Weight of each export product separately. 2. Net content of each of the imported inputs in each export product separately. 3. GSM of bonding paper and Lamination cloth 4. Material of lamination cloth 5. Specification and solid content of glue and cross linking chemical 6. GSM of glue and cross linking coating in each of the export product 7. Justification of 10% wastage indicating wastage at each stage of manufacturing. Accordingly the case may be re-listed on 17.12.2008.			

74	Case No.: 91/14/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Approved
	HQ File :01/83/050/00461/AM09/	RLA File :10/24/040/00023/AM09/	Lic.No/Date:1010029881 20.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FN N/02/Kan/08 dt. 7.11.2008 offered by them that the weighted average yield comes to 12.39% whereas the firm has applied at 11.72% yield, the Committee decided to approve the case at 12.39% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	18.586 MT	Light Black Pepper (Light Berries)	150.000 MT
	This decision is applicable for this licence only.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

75	Case No.: 95/14/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Approved
	HQ File :01/83/050/00465/AM09/	RLA File :03/95/040/00092/AM09/	Lic.No/Date:0310475590 20.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 15022/7/2003/Ch.II dated 18.11.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oryzalin Technical 95% Min.	1 Kg	1. 3,5 Dinitro-N-Dipropyl Sulfonyl Chloride (96% Min.)	1.115 Kg
			2. Isopropyl Alcohol	0.469 Kg
			3. Toluene	0.667 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

76	Case No.: 97/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00471/AM09/	RLA File :05/24/040/00177/AM09/	Lic.No/Date:0510222600 23.06.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply			

to the D/letter dt. 22.9.2008 from the firm. Accordingly the case may be re-listed on 17.12.2008..

77	Case No.:98/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00472/AM09/	RLA File :05/24/040/00185/AM09/	Lic.No/Date:0510222603 23.06.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 22.9.2008 from the firm. Accordingly the case may be re-listed on 17.12.2008..			

78	Case No.:101/14/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00475/AM09/	RLA File :03/95/040/00222/AM09/	Lic.No/Date:0310476203 24.06.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008			

79	Case No.:11/16/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00512/AM09/	RLA File :03/94/040/00237/AM09/	Lic.No/Date:0310477173 02.07.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and after detail discussion the Committee decided to call for Central Excise Data from firm .Accordingly the case may be re-listed on 17.12.2008			

80	Case No.:1/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00532/AM09/	RLA File :03/95/040/00298/AM09/	Lic.No/Date:0310478482 14.07.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008			

	Case No.:3/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00534/AM09/	RLA File :03/94/040/00324/AM09/	Lic.No/Date:0310478575 14.07.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 19.11.2008 offered by him the Committee decided to call for the following information from the firm as			

under:-

1. Chemical name of export product
2. Chemical name of each import item
3. Details of manufacturer process with chemical equation & molecular formula, & molecular weight
4. Yield obtained in each step
5. Chemical norms of each intermediate form
6. Material balance

Accordingly the case may be re-listed on 17.12.2008.

Case No.:8/18/83-ALC1/2008	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Approved
HQ File :01/83/050/00539/AM09/	RLA File :05/24/040/00234/AM09/	Lic.No/Date:0510223816 14.07.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/11/2005/PC.II dated 19.11.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Thermoplastic Rubber (TPR) Compound	1 kg.	1. Styrene Butadiene Styrene (Oil Extended)	0.7923 Kg
		2. Synthetic Rubber (PBR/RB)	0.0891 Kg
		3. Polystyrene Granules (HIPS)	0.1486 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:5/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
HQ File :01/83/050/00536/AM09/	RLA File :03/94/040/00303/AM09/	Lic.No/Date:0310478673 15.07.2008	Defer Date:17.12.2008

Decision :The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 19.11.2008 offered by him the Committee decided to call for the following information from the firm as under:-

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1. Chemical name of export product
2. Chemical name of each import item
3. Details of manufacturer process with chemical equation & molecular formula, & molecular weight
4. Yield obtained in each step
5. Chemical norms of each intermediate form
6. Material balance

Accordingly the case may be re-listed on 17.12.2008.

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Case No.: 6/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
HQ File :01/83/050/00537/AM09/	RLA File :03/94/040/00332/AM09/	Lic.No/Date:0310478674 15.07.2008	Defer Date:17.12.2008

Decision :The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 19.11.2008 offered by him the Committee decided to call for the following information from the firm as under:-

1. Chemical name of export product
2. Chemical name of each import item
3. Details of manufacturer process with chemical equation & molecular formula, & molecular weight
4. Yield obtained in each step
5. Chemical norms of each intermediate form
6. Material balance

Accordingly the case may be re-listed on 17.12.2008.

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Case No.: 9/18/83-ALC1/2008	Party Name:B.I.C. AUTO PVT.LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
HQ File :01/83/050/00540/AM09/	RLA File :05/24/040/00062/AM09/	Lic.No/Date:0510223821 15.07.2008	Defer Date:17.12.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application called for vide letter dated 14.11.08 from the RLA/firm. Accordingly the case may be re-listed on 17.12.2008.

Case No.: 11/18/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:34/83-ALC1/2008	Status: Case
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86			19.11.2008	Approved
	HQ File :01/83/050/00542/AM09/	RLA File :03/94/040/00377/AM09/	Lic.No/Date:0310478844 16.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/136/2006/PC.II dated 31.10.2008 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Cellulose Acetate Pigmented Chips	1 kg.	1. Cellulose Acetate Resin 2. Relevant Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	1.02 Kg/Kg content in the export product 1.02 Kg/Kg content in the export product 0.102 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

87	Case No.:12/18/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00543/AM09/	RLA File :05/24/040/00148/AM09/	Lic.No/Date:0510223976 17.07.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 22.9.08 by this office. Accordingly the case may be re-listed on 17.12.2008.			

88	Case No.:13/18/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00544/AM09/	RLA File :05/24/040/00206/AM09/	Lic.No/Date:0510223981 17.07.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 22.9.08 by this office. Accordingly the case may be re-listed on 17.12.2008.			

89	Case No.:14/18/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00545/AM09/	RLA File :05/24/040/00261/AM09/	Lic.No/Date:0510223985 17.07.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 17.12.2008.			

90	Case No.:70/18/83-ALC1/2008	Party Name:SHREE SHIVAJI GLOBAL EXPORTS	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00601/AM09/	RLA File :12/24/040/00001/AM09/	Lic.No/Date:1210005831 18.07.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 17/12/2008.			

91	Case No.:75/18/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00606/AM09/	RLA File :02/24/040/00091/AM09/	Lic.No/Date:0210115146 21.07.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to refer the application to DIPP.. Accordingly the case may be re-listed on 17/12/2008.			

92	Case No.:76/18/83-ALC1/2008	Party Name:SHARP MENTHOL INDIA LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00607/AM09/	RLA File :05/24/040/00245/AM09/	Lic.No/Date:0510224271 22.07.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 17/12/2008.			

93	Case No.:4/22/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Approved
	HQ File :01/83/050/00679/AM09/	RLA File :17/24/040/00002/AM09/	Lic.No/Date:1710002124 12.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 23.10.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Ethoxylated Alcohol 2 Lauryl Myristyl Alcohol 2 moles ethoxylate (Polyethylene Glycol Lauryl Myristyl Ether)	1 kg.	1. Lauryl Myristyl Alcohol (CO 1214) 2. Ethylene Oxide	0.692 Kg 0.317 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

94	Case No.:5/22/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Approved
	HQ File :01/83/050/00680/AM09/	RLA File :17/24/040/00004/AM09/	Lic.No/Date:1710002125 12.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 23.10.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Ethoxylated Alcohol 2 Lauryl Myristyl Alcohol 2 moles ethoxylate (Polyethylene Glycol Lauryl Myristyl Ether)	1 kg.	1. Lauryl Myristyl Alcohol (CO 1214) 2. Ethylene Oxide	0.692 Kg 0.317 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

95	Case No.:1/22/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00676/AM09/	RLA File :04/24/040/00128/AM09/	Lic.No/Date:0410097969 13.08.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 12.11.08 by this office. Accordingly the case may be re-listed on 17.12.2008.			

96	Case No.:2/22/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00677/AM09/	RLA File :04/24/040/00120/AM09/	Lic.No/Date:0410097970 13.08.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 12.11.08 by this office. Accordingly the case may be re-listed on 17.12.2008.			

97	Case No.:7/22/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00682/AM09/	RLA File :10/24/040/00061/AM09/	Lic.No/Date:1010030607 14.08.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the Spices Board. Accordingly the case may be re-listed on 17/12/2008.
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98	Case No.: 10/22/83-ALC1/2008	Party Name:ARON UNIVERSAL LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00685/AM09/	RLA File :07/24/040/00243/AM09/	Lic.No/Date:0710059148 18.08.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. Of C&PC (Ch.Div) dated 7/8/2008. Accordingly the case may be re-listed on 17.12.2008.			

99	Case No.: 11/22/83-ALC1/2008	Party Name:SPECTRAMIX PLASTICS	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00686/AM09/	RLA File :34/24/040/00072/AM09/	Lic.No/Date:3410022095 18.08.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 17.12.2008..			

100	Case No.: 12/22/83-ALC1/2008	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00687/AM09/	RLA File :03/95/040/00402/AM09/	Lic.No/Date:0310482779 18.08.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 17.12.2008..			

Case No.:15/22/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Approved
HQ File :01/83/050/00690/AM09/	RLA File :17/24/040/00009/AM09/	Lic.No/Date:1710002126 18.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 23.10.2008 and decided to approve this case as under:-			
Item of Export CLS-70-EO Lauryl Myristyl Alcohol 7 moles ethoxylate (Polyethylene Glycol Lauryl Myristyl Ether)	Qty 1 kg.	Item of Import 1. Lauryl Myristyl Alcohol (CO 1214) 2. Ethylene Oxide	Qty 0.384 Kg 0.616 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

102	Case No.:16/22/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00691/AM09/	RLA File :17/24/040/00039/AM09/	Lic.No/Date:1710002127 18.08.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.)..Accordingly the case may be re-listed on 17.12.2008..			

103	Case No.:14/22/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00689/AM09/	RLA File :10/24/040/00063/AM09/	Lic.No/Date:1010030635 19.08.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board . Accordingly the case may be re-listed on 17.12.2008..			

104	Case No.:17/24/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00730/AM09/	RLA File :03/95/040/00081/AM09/	Lic.No/Date:0310484306 28.08.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 17.12.2008..			

105	Case No.:1/26/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00766/AM09/	RLA File :17/24/040/00034/AM09/	Lic.No/Date:1710002164 11.09.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.)..Accordingly the case may be re-listed on 17.12.2008..			

106	Case No.:2/26/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00767/AM09/	RLA File :17/24/040/00149/AM08/	Lic.No/Date:1710002165 11.09.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (Chem.Div.)..Accordingly the case may be re-listed on 17.12.2008..

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Case No.:5/26/83-ALC1/2008	Party Name:HP INTERNATIONAL	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Approved
HQ File :01/83/050/00770/AM09/	RLA File :03/94/040/00502/AM09/	Lic.No/Date:0310486124 11.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/62/2006/PC.II dated 12.1.2008 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
PVC Cement	1 kg.	1. Tetra Hydro Furan 2. Cyclohexanone 3. Methyl Ethyl Ketone (MEK) 4. Silica 5. PVC Resin	0.32 Kg 0.15 Kg 0.41 Kg 0.07 Kg 0.08 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

108	Case No.:6/26/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00771/AM09/	RLA File :03/94/040/00559/AM09/	Lic.No/Date:0310486130 11.09.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 17.12.2008..			

109	Case No.:3/26/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00768/AM09/	RLA File :05/24/040/00300/AM09/	Lic.No/Date:0510227383 12.09.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 12.11.08 by this office. Accordingly the case may be re-listed on 17.12.2008.			

110	Case No.:4/26/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00769/AM09/	RLA File :05/24/040/00318/AM09/	Lic.No/Date:0510227384 12.09.2008	Defer Date:17.12.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 12.11.08 by this office. Accordingly the case may be re-listed on 17.12.2008.

Case No.: 7/26/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Approved
HQ File :01/83/050/00772/AM09/	RLA File :03/94/040/00546/AM09/	Lic.No/Date:0310486203 12.09.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/136/2006/PC.II dated 31.10.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Nitro Cellulose Pigmented Dispersion	1 kg.	1. Nitro Cellulose Resin 2. Relevant Organic/Inorganic Pigment 3. Acetyl Tributyl Citrate 4. Dispersion Additives/Wetting Agent 5. Ethyl Acetate Ethyl Alcohol	1.02 Kg/Kg content in the export product 1.02 Kg/Kg content in the export product 1.02 Kg/Kg content in the export product 1.02 Kg/Kg content in the export product 1.13 Kg/Kg content in the export product
Cellulose Acetate Butyrate Pigmented Dispersion	1 Kg	1. Cellulose Acetate Butyrate Resin 2. Relevant Organic/Inorganic Pigment 3. Acetyl Tributyl Citrate 4. Dispersion Additives/Wetting Agent 5. Ethyl Acetate/Ethyl Alcohol	1.02 Kg/Kg content in the export product 1.02 Kg/Kg content in the export product 1.02 Kg/Kg content in the export product 1.02 Kg/Kg content in the export product 1.13 Kg/Kg content in the export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

112	Case No.:10/26/83-ALC1/2008	Party Name:TETRAHEDRON LIMITED,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00775/AM09/	RLA File :04/24/040/00033/AM09/	Lic.No/Date:0410098578 15.09.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008			

113	Case No.:11/26/83-ALC1/2008	Party Name:UNITED CHEMIE (PROP. GUJARAT. DYES & CHEMICALS CO.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00776/AM09/	RLA File :08/24/040/00050/AM09/	Lic.No/Date:0810074735 16.09.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008			

114	Case No.:15/26/83-ALC1/2008	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00780/AM09/	RLA File :03/94/040/00552/AM09/	Lic.No/Date:0310486638 16.09.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008			

115	Case No.:16/26/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00781/AM09/	RLA File :09/24/040/00244/AM09/	Lic.No/Date:0910035275 16.09.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008			

116	Case No.:17/26/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00782/AM09/	RLA File :05/24/040/00013/AM09/	Lic.No/Date:0510227615 16.09.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.12.2008			

	Case No.:1/30/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:34/83-ALC1/2008	Status:Case
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117			19.11.2008	Deferred
	HQ File :01/83/050/00861/AM09/	RLA File :03/94/040/00154/AM08/	Lic.No/Date:0310489069 06.10.2008	Defer Date:17.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. Of C&PC (Ch.Div) dated 12/11/2008. Accordingly the case may be re-listed on 17.12.2008.				

118	Case No.:2/30/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00862/AM09/	RLA File :03/95/040/00469/AM09/	Lic.No/Date:0310489109 06.10.2008	Defer Date:17.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008				

119	Case No.:4/30/83-ALC1/2008	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00864/AM09/	RLA File :03/94/040/00527/AM09/	Lic.No/Date:0310489196 06.10.2008	Defer Date:17.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008				

120	Case No.:16/30/83-ALC1/2008	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00876/AM09/	RLA File :03/94/040/00623/AM09/	Lic.No/Date:0310489392 07.10.2008	Defer Date:17.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008				

121	Case No.:17/30/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00877/AM09/	RLA File :03/94/040/00438/AM08/	Lic.No/Date:0310489393 07.10.2008	Defer Date:17.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. Of C&PC (Ch.Div) dated 22/10/2008. Accordingly the case may be re-listed on 17.12.2008.				

	Case No.:5/30/83-ALC1/2008	Party Name:ALOK INDUSTRIES	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
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122	HQ File :01/83/050/00865/AM09/	RLA File :05/24/040/00434/AM09/	Lic.No/Date:0510229058 08.10.2008	Defer Date:17.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008				

123	Case No.:18/30/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00878/AM09/	RLA File :03/94/040/00575/AM09/	Lic.No/Date:0310489606 08.10.2008	Defer Date:17.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008				

124	Case No.:19/30/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00879/AM09/	RLA File :03/94/040/00556/AM09/	Lic.No/Date:0310489610 08.10.2008	Defer Date:17.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008				

125	Case No.:20/30/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00880/AM09/	RLA File :03/95/040/00611/AM09/	Lic.No/Date:0310489626 08.10.2008	Defer Date:17.12.2008
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 19.11.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. The manufacturing process as how plain, carbonless paper can be made out of thermal coated paper (import). Accordingly the case may be re-listed on 17.12.2008.				

	Case No.:6/30/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Approved
	HQ File :01/83/050/00866/AM09/	RLA File :09/24/040/00274/AM09/	Lic.No/Date:0910035602 10.10.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 15022/2/2006/Ch.II dated 11.7.2008 and decided to approve this case on repeat basis as under:-				

126	Item of Export	Qty	Item of Import	Qty
	Profenofos 50% EC	1 Kg	1. N-Propyl Bromide 2. Diethyl Phosphoro Chloride Thioate 3. Ortho Chloro Phenol	0.209 Kg 0.320 Kg 0.242 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

127	Case No.:7/30/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Approved
	HQ File :01/83/050/00867/AM09/	RLA File :09/24/040/00266/AM09/	Lic.No/Date:0910035603 10.10.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 15022/10/2006/Ch.II dated 19.7.2008 and decided to approve this case on repeat basis as under:-				
127	Item of Export	Qty	Item of Import	Qty
	Fenbuconazole Technical	1 Kg	1. Para Chloro Styrene 2. Benzyl Cyanide 3. Dichloro Methane 4. 1,2,4 Triazole 5. Dimeklthyl Sulphoxide 6. Lithium Amide 7. Potassium Hydroxide	0.784 Kg 0.741 Kg 0.417 Kg 0.513 Kg 0.500 kg 0.010 Kg 0.480 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

128	Case No.:21/30/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00881/AM09/	RLA File :03/94/040/00682/AM09/	Lic.No/Date:0310489842 10.10.2008	Defer Date:17.12.2008
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 19.11.2008 offered by him the Committee decided to call for the following information from the firm as under:-				

128	1. Detailed technical specification and catalogue and solid content of following items: a) Silicon Polymers b) Platinum Catalyst c) Cross Linkers Accordingly the case may be re-listed on 17.12.2008.
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129	Case No.: 22/30/83-ALC1/2008	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00882/AM09/	RLA File :03/94/040/00660/AM09/	Lic.No/Date:0310489846 10.10.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 17.12.2008			

130	Case No.: 23/30/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00883/AM09/	RLA File :03/94/040/00608/AM09/	Lic.No/Date:0310489851 10.10.2008	Defer Date:17.12.2008
	Decision :The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 19.11.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Chemical name of export product 2. Chemical name of each import item 3. Details of manufacturer process with chemical equation & molecular formula, & molecular weight 4. Yield obtained in each step 5. Chemical norms of each intermediate form 6. Material balance Accordingly the case may be re-listed on 17.12.2008.			

131	Case No.: 24/30/83-ALC1/2008	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status: Case Deferred
	HQ File :01/83/050/00884/AM09/	RLA File :03/94/040/00679/AM09/	Lic.No/Date:0310489854 10.10.2008	Defer Date:17.12.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008

132	Case No.:25/30/83-ALC1/2008	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00885/AM09/	RLA File :03/94/040/00616/AM09/	Lic.No/Date:0310489889 10.10.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of Fertilizer. Accordingly the case may be re-listed on 17.12.2008			

133	Case No.:8/30/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00868/AM09/	RLA File :09/24/040/00281/AM09/	Lic.No/Date:0910035608 13.10.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008			

134	Case No.:9/30/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00869/AM09/	RLA File :10/24/040/00177/AM08/	Lic.No/Date:1010031199 13.10.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008			

135	Case No.:10/30/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00870/AM09/	RLA File :10/24/040/00062/AM09/	Lic.No/Date:1010031200 13.10.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008			

136	Case No.:11/30/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00871/AM09/	RLA File :10/24/040/00078/AM09/	Lic.No/Date:1010031201 13.10.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008

137	Case No.:12/30/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00872/AM09/	RLA File :10/24/040/00071/AM09/	Lic.No/Date:1010031202 13.10.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008			

138	Case No.:13/30/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00873/AM09/	RLA File :10/24/040/00077/AM09/	Lic.No/Date:1010031203 13.10.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008			

139	Case No.:26/30/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00886/AM09/	RLA File :03/94/040/00526/AM09/	Lic.No/Date:0310490032 13.10.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. Of C&PC (Ch.Div) dated 12/11/2008. Accordingly the case may be re-listed on 17.12.2008.			

140	Case No.:27/30/83-ALC1/2008	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00887/AM09/	RLA File :03/94/040/00642/AM09/	Lic.No/Date:0310490061 13.10.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008			

141	Case No.:28/30/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00888/AM09/	RLA File :03/94/040/00591/AM09/	Lic.No/Date:0310490067 13.10.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008			

142	Case No.:29/30/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00889/AM09/	RLA File :05/24/040/00441/AM09/	Lic.No/Date:0510229128 13.10.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008			

143	Case No.:30/30/83-ALC1/2008	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00890/AM09/	RLA File :03/95/040/00559/AM09/	Lic.No/Date:0310490095 14.10.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 17.12.2008			

144	Case No.:31/30/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00891/AM09/	RLA File :03/95/040/00219/AM09/	Lic.No/Date:0310490103 14.10.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.12.2008			

145	Case No.:32/30/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00892/AM09/	RLA File :05/24/040/00229/AM09/	Lic.No/Date:0510229134 14.10.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 17.12.2008			

146	Case No.:33/30/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:34/83-ALC1/2008 19.11.2008	Status:Case Deferred
	HQ File :01/83/050/00893/AM09/	RLA File :03/94/040/01350/AM08/	Lic.No/Date:0310490227 14.10.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. Of C&PC (Ch.Div) dated 22/10/2008. Accordingly the case may be re-listed on 17.12.2008.			

Date:01.12.2008
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer